CALLING ATTENTION TO A MATTER OF URGENT 1 UBLIC IMPORTANCE

233

Reported irregularities in sanctioning loans by banks undi • the mass loan scheme

SHRI DINESH GOSWAMI (Assam): Sir, I beg to call the attention of the Minister of F nance to the reported irregularities ir sanctioning loans by banks under the mass loan scheme and the action taken by Government in this regard.

THE DEPUTY MINISTER IN THE MINISTRY Of FINANCE (SHR1 JANARDHANA POOJARY): Mr. Deputy Chairman, Sir, to create greater awareness among the weaker sections about tht they can avail from facilities that the banks, to motivate them to undertake productive ventures with the help of bank credit and also t(demonstrate to the people that facilities meant for these groups are in effect reaching them, banks do hold functions where beneficiaries receive in public bank assist nee on the basis of loan applications received scruitinised and sanctioned by competent bank authorities. This cannot, however, be construed as "Mass Loan Scheme", The schemes under which the loans are -sanctioned are the normal priority s actor schemes

Hon'ble Members are aware that the Government have advised the public sector banks to increas,- the share of priority sectors in the aggregate credit to the level of 40 per cent by March, 1985. In order to enlarge the fk ty of credit to viable ventures of the weaker sections of the community, a concept of *weaker section' has been evolved within the priority sectors. This group comprises small and marginal farmers, landless labourers, share croppers, tenant farmers. Scheduled Castes and Scheduled Tribes, beneficiaries of DRI Scheme, artisans and cottage and village Industries and IRDP beneficiaries. The public sector banfc_s have been asked to ensure that this group accounts for not. less that 25 per cent of their total priority sector credit by March, 1985. As per estimates, this group of borrowers had outstanding advan -es of Rs. 2475 crores

matter ot Urgent Public 234 Importance

involving 99,3 lakh borrowal accounts or 19.3 per cent of the priority sector advances of the public sector banks as at the end of September, 1983.

To achieve the given objectives, it has been suggested to the public sector bank* that in specific areas they should consider launching special campaigns for accelerating the tempo of identification of such beneficiaries and disbursal of credit to them for viable ventures. Whenever complaints in implementation of the pro* gramme are received, they are investigated for corrective action,

DINESH GOSWAMI: SHRI Mr. Deputy Chairman, Sir, the hon. Minister in his statement has said that the banks do hold functions primarily for three reasons, firstly to create greater awareness among the weaker sections about the facilities, to motivate them to undertake productive ventures, and also to demonstrate to the public that facilities meant for these groups are in effect reaching them. I do not think anyone can grudge these objectives, for which the functions are organised by the banks. But, I think,'the hon. Minister will agree that while granting loans to the very downtrodden, certain other considerations must be kept in mind. And the considerations, as I said, are firstly that tears must not be partisan in the sense that these loans must reach to those persons who deserve. The loans should be provided really to those persons who are at the lowest strata of the society, who deserve them most. Secondly, the disposal of the grants $^{\rm mus}{\rm t}$ not be used as $_{\rm a}$ leverage to help only those who are in proximity of people of party in power, but must help those who are needy. Thirdly, it should not be also used to enlarge the power base of the ruling party Members. And fourthly, all checks about the genuineness $^{0\rm t}$ ^e $^{\rm toans}$ granted must be made because afterall these are public funds, earmarked for a public purpose. I am also fully aware that while granting those loans, the Government would like to take advantage because ff programmes j initiated by the Governmeat are properly implemented, definitely the Government will be entitled to take some leverage oat of it or to drew tome mileage Bin these

[Shri Dinesh Goswami]

being public funds, funds of the society, tb* Government must not use it in a manner that instead of really trying to help the poor, the programme is carried out in a manner to show to the people that everything is done by the rulling party for the benefit of their own people. We had, for example, such a demonstration in Delhi and some of thg newspaper reports have come out with strong comments about certain aspects of these programmes. For example, in a programme which was held in Delhi in the month of January, if the purpose of this function held by the bank was to create awareness of the weaker sections or to motivate them or to demonstrate to the people, then first thing that should be done was to give "public announcement through the media. I can understand that the media may reach or may not reach "the people of a remote rural area, but people in TJelhi are very much conscious and the people in the rural areas of Delhi, even if you call them rural areas, are urbanised people. Therefore, if you really give information through the -papers or radio and the television, through the undoubtedly it will reach them. We hav, come to know that the entire process of these loans started in September. But was there really any attempt to educate the people about these loan, through the media, right till t'ne month of January? At least, to my knowledge, I find that there was no such attempt. On the contrary, the impression that has gained ground is that no doubt

Members of Parliament were taken into consideration. Members of Parliament were taken into confidence. Some Members of Parliament used to sponsor or send recommendations. I am not against Members making recommendations. We as Members °f Parliament do send recommendations on many matters. But, here, collectively, hundereds and thousands of applications were sent by certain Members only and all of them belong to the nil ing party. My point is that there was a close liaison between the bank and those Members of Parliament of the ruling party. These applications were not submitted to the bank, as the report goes. In normal procedure that we take aways in recom-

ter of Urgent Public 236 Importance

mending a case is firstly the application ig sent to the proper authority, and the copy is Riven to us so that we may send the copy of recommendation with the remark that this may be looked into. Here, it seems that all Members of Parliament or public men who Were in the Opposition were not taken into confidence. The entir. programme was processed in the offices of certain party Members. I do hot want to name because they are"hon_ Menfbers of the other House, (IntermptToWfj I do" aot Know' because the Member from Delhi is "here. T can understand ff all the Members of Parliament of Delhi had been taken into confidence by the Finance Ministry or the banks by saying thai we^nave decided to distribute the mass loan» and to create an awareness in the minds of the public and see that the these mass loans really go to these people or you assist us. I could have understood then that this is t^{nc} correct way. But it appears from the newspaper reports and other reports that only the ruling party Members were taken into confidence. If that is so, then your tears have become partisan. While trying to help the people through apparently a good programme for which every one has support, you are trying to draw political leverage in a manner which under na circumstances can be supported Now, there has been a complaint also that the bank rules were bank backwards to accommodate these Members of ruling party. Now, may I, in this context, read some relevant passages from a report which has appeared in the Statesman of January IS, Sunday? For example, it is said that three Congress (I) M.Ps.— I am not naming them purposefully-stocked the loan application forms. It is first said that the drawning of the New Year brought news in the-»shape of huge newspaper advertisements on behalf of commercial banks in Delhi that 40.000 residents of the capital were to be given loans" at a function at the Ramlila grounds. I could have understood if the newspaper advertisement could have been made prior and they would have said that loans will be granted to deserving persons and deserving persons may make applications so that the banks would have sufficient time to judge as to •whom the loans should go because you cannot satisfy everybody. The report

further goes to s y that the operation seemed to assume Orwellian proportions when it turned ou that only key Congress (I) men were av are of this scheme and that bank official had been keeping in touch with them to do their bidding all through the periol. It is further said that three Congress (1) M.Ps, stocked the loan application forms supplied these to thost whom they wanted to oblige, affixed their rubber-stamps as if to indicate that the form_s wer_e genuine and sealed the issue by attesting thg phot< graphs of the applicants.

Now, about the perations also some very revealing observe tions have been made. It appears that ii the function the public sector banks usee to spend huge amounts of money-I do not know under what beads. Buses vere hired at bank expenses and in ir any cases in insight which has specifii details entertainment allowance of be ween Rs. 5 to Rs. 20 was paid to evei / person who attended these functions. I can understand if these functions Bre meant for the poor, let the poor ce ne. We know that in political rallies ome parties pay people some amount o money to inflate their numbers, to mak it a grand show. Here is a specific asse tion made by the newspapers the contr diction of which I have not seen up *till* now. It is saia here that each bank had tn pay the Punj;>.b National a fixed sum for stall rental and publicity. While, accordinj to some officials, each, bank was charged Rs. 35,000 per stall, the chief coordinator of the show, Mr. B. K. Tandon, placed the amount between Rs, 20,"00 and Rs. 25,000 each. I wish this money had gone to the poor in furtherance if the project. {Time bell rings). Sir. I have not even started.

MR. DEPimr CHAIRMAN: No. You have aire; ly taken eight minutes.

SHRI DINESH GOSWAMI: Sir, please give me five more minutes.

MR. DEPUTY CHAIRMAN: No, please conclude now.

SHRI DINESH GOSWAMI: Sir, I do not want to stand in the way of the bel! and the House But there have been a lot of allegations made. For example, in

] matter of Urgent Public 238 Importanc*

a number of eases the rales were bent backwards. In the case of Delhi Rs. 1 crore was earmarked for the whole year and in one function alone more than Rs. 1.33 crores were disbursed. Now, is it the case with, other areas aW? There are much more needy areas. The most serious allegation is that in many cases loans have been given to persons in whose applications the addresses axe not there. Now. if the ^ddresses of applicants are not there, how f_s the bank going to recover those sum's, There ^re the specific cases °f January 10 'when several questionable entries can be seen. There is the case of Mr. Ghafoor Ahmed, loan application No. 89)84 who is shown to have borrowed Rs. 1000, without his address being on record. There are other names similarly listed. Ali without their addresses on record, A" of them have been given loans without their addresses being on record. There 's the loan application No. 82 of 1984 for Rs. 2,000 and no address, and \$0 on and so forth. Therefore, what I have to say is that after all every one in this House and outside will support the Government in these ventures but if these ventures are sought to be used in a particular partisan manner then the venture[^] lose the objective for which these programmes have been initiated and, therefore, I would like to know, as you have rung the bell, answers to some of my questions. Therefore, I would like to pose certain questions before the hon Minister. Whilt is the procedure you are adopting, except this type of public meetings, to educate the people about these loans? , Whether the bank processes these loan applications after receiving them, or you have adopted a new procedure that these applications are to be submitted to the Members of Legislatures of the ruling party who wiH send them to the banks-a procedure which at least I don't think any financial institution will like to accept; whether ft is also a fact that jn a number of case's at this hurriedly addressed function, the addresses of perso% whom you have granted loans, were not there: whether it is a fact that in Delhi you have disbursed loans-whether rightfully or not, I don't know-of more than the amount earmarked in that account for the whole year. And what steps have you takea to

[Shri Dinesh Goswami]

see that instead of holding functicm_s in such important areas and trying to get publicity, the message really goes to the most backward of the backward areas, and to see that the complaint, or the feeling that has come in the minds of he people that tear_s are also becoming partisan, and you are using these measures in a partisan way, are removed, and that the benfit goes to the needy persons, and not to those *ovdy* Who are in the proximity of power.

थो जगदोश प्रसाद नाथुर (उत्तर प्रदेश): श्रीमन, बैंक के मेले ने बहुत से प्रश्न खड़े किये हैं। जो दिल्ली में मेला किया गया उसका निर्णय किसने किया ? क्या यह बैंक के अफसर्स की ज्वायंट मीटिंग करके तय किया गया ? क्या यह मिनिस्टी के इंस्टक्गंस थे अथवा रिजर्व बैंक ने किया था? दूसरे यह मेला करने की झावज्यकता क्या थी. किसका निर्णय था? क्या ग्रावश्यकता थी इस बात की कि कोई बैंक का बडा ग्रफसर, रिजव बैंक का चीफ, किसी बैंक के डायरेक्टर या ग्रापके फाइनेंस मिनिस्टर या मिनिस्टर आफ स्टेट त्री पूजारी जी बैंक का लोग न बांट कर एक व्यक्ति के द्वारा जो कि संसद् सदस्य हैं, बैंक के सर्टीफिकेट दिये गये। यह क्यों दिये गये, इसका मैं जवाब चाहता हं।

दूसरे यह कि पंजाब नेशनल बैंक इसमें मुख्य था। इन्होंने सब बैंकों से चंदा लिया, पैसा लिया। मुझे बताया जाए कि किस बैंक ने कितना-कितना पैसा पंजाब नेशनल बैंक को दिया? पंजाब नेशनल बैंक ने स्वयं कितना पैसा इस मेले पर, इसके आर्गनाइजेशन पर खर्च किया?

तीसरे, क्या यह सच नहीं है, जैसा मेरे सहयांगी श्री गोस्वामी जी ने कहा कि बहुत से संसद सदस्य ऐसे थे जो कांग्रेस (ग्राई) के ही थे उन्हीं को मालूम था इस के बारे में ? क्या यह सच नहीं है कि हमारे फाइनेंस मंती महोदय ने एक लेटर भेजा है जिसमें यह कहा गया है कि जितने बैंकों से लोन दिये जायेंगे उन बैंकों से लोन दिये जाने के लिये एक कमेटी बनाई जानी चाहिये ब्लाक लेवल पर जिसमें एम० पी० श्रीर एम०एल०ए० शामिल हों। दिल्ली में ग्रीर ग्रन्थत्व किन की सलाह से लोगों का ग्राइडेंटीफिकेशन हुआ, यह मैं जानना चाहता हं? यह पत मेरे पास है।

क्या यह सच नहीं है कि बैंक आफ इंडिया कीर्ति नगर, दिल्ली की क्षांच ने एक नोटिस हाथ से लिखा कर लगा रखा है, 50-60 लोगों की लिस्ट लगा रखी है, इस नोटिस में लिख रखा है कि इन लोगों की फाइन श्री णणि जो कि ह रे हुए कारपोरेशन से कांग्रेस (आई) के मेम्बर हैं, इनके घर पर फाइलें गई हुई हैं। वे वहां जाकर पता कर लें। लिखित ह'थ से नोटिस लगा हुआ है। अगर पुजारो जो कहेंगे तो ओरीजनल कापी मैं उनको दे दुंग:। इट इज ए फैक्ट ।

क्या यह सब नहीं है कि स्टेट बैंक आफ इन्दौर, बैंक स फ इंडिया और पंजाब नेशनल बैंक ने ऐसे लोन दिए हैं जो कि इस कैटेंगरी में नुहीं य ते हैं? एक-एक परिवार के चार-चार लोगों ने लिये हैं। हर एक को 25-25 हजार रुपये लोन मिला है। इसमें ऐसे भी हैं जिनकी ग्राम-दनी ल खों की है। इसका एक उदाहरण मैं देना चाहता हूं।

क्या यह सच नहीं है कि स्टेट बैंक अफ इंदौर, विजय नगर किगजवे कैस्प द्वांच ने आणा शर्मा, मकान नं० बी-21, डबल स्टोरी बिल्डिंग, विजयनगर, किंग्जवे कैस्प, दिल्ली, इनको लोन दिया है, जब कि

matter oj Urgent Public Importance 242

उनकी लाखों के बिल्डिंग है, अपना व्यापार है। ऐसे नैं बीसियों उदाहरण दे सकता हूं।

शी उपत्रभाषति : छोड़िये । काफी है ।

SHRI **LAL** K. ADVANI (Madhya Pradesh): The *v* hole thing is scandalous.

श्री जगवीश प्रसाद माथुर: मैं नाम दे रहा हूं। क्या जो दिल्ली के दो मैंम्बर ग्राफ पालियामेन्ट, श्री जगन्ननाथ राव जोशी और श्री अटल बिहारी वाजपेयी हैं, जो कमेटी बनाई गई, उस कमेटी काउनको नोटिस ग्रगर गया तो कब गया और कब नहीं गया ?

क्या यह सच नहीं है कि बहुत से बैंक आफिसरों ने इस पर एतर ज किया था कि हमारी डिफिकल्टीज हैं और बैंक आफ बड़ौदा के आफिस ों ने मेले से एक दिन पहले चाबी ल कर आप के हव ले कर दो थी कि हम यह नहीं कर सकते हैं। उसके बाद इन्सट्रव्यांस दिये गई और इन्स्ट्रक्शन देकर उनको मजबूर किया गया। इसकी कापी मेरे पास है। यह अन्डरटेकिंग्स फाइनेंस मिनिस्ट्री से गई है और उसमें कहा है कि :

"I have carefully gone through the contents of Headquarters Circular No

यह पंजाब नेजनल बैंक का है और इसमें कहा गया है कि:

"I have further well understood that even if a margh>, third party guarantee or collateral security is offered by the above category of borrowers to whom I will tv. making the advance in future, I will not take tt."

अपर उनको गारेस्टी ली गई है, गारंटी पेपर, यह पंजाब नेजनल बैंक का सरकुलर है तो क्या यह सहो नहीं है कि इसमें कहा गया या बि जिन लोगों ने गारन्टी देदो है उलको गारन्टी औटा कर बैंक गारन्टों की जगह इंट्रोड्यूसर करें । मैं मंत्री महोदय से पूछन बाहता हूं कि क्या यह सही है ?

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अगला, क्या यह सच नहीं है कि ग्रब मेला बन्द किया गया है । अगर यह बस्द किया गया है तो क्यों बन्द किया गया है ? क्या रिजर्व बैंक के गर्वनर ने, किसो अधिकारी ने इसका विरोध किया और उनको रिपोर्ट क्या है ? क्या इसमें रिजर्व बैंक को सैंक्शन ली गई थी और रिजर्व बैंक ने ग्रब इसके बारे में अपना क्या मत दिया है ? ये समस्त जानकरियों में मंत्री महोदय से चाहता हूं ।

की बी० सत्वानारायण रेडडी (आंध्र प्रदेश) : महोदय, जो नेशननाइज्ड बैंक हैं वें जो छोटें किसान हैं, गरोब किसान हैं, मीडियम किसान हैं और जो लोग छोटा-मोटा धंधा करना चाहता है उनको इमदाद देने के लिए, उनको कर्जा देने के लिए योजनायें चलाते हैं ताकि वे बैंकों से कर्जा जेकल जपना काम चला सकें और वह साह तारों के चुगंल से बच सकें। मैं मंत्री महोदय से यह जानना चाहता हूं कि जो बैंकों का यह मजसद था, जिस मकसद के लिए नेशतलाइण्ड बैंह लोन देने का प्रबन्ध करते हैं उसका क्या पूरी तरह से पालन होता है ? जिन लोगों को मदद के लिए कर्जी देने को बात होतो है क्या वह पूरा हो रहा है ? हाल हा में अखवारों में यह बात आई है कि रिजर्व बैंक ने यह कंडोशन रखी है कि 5 हजार से कम जो कर्जा दिया जाएगा, उसके लिए किसो प्रापर्टी को मोर्टनेज रखने की जरूरत नहीं है। लेकिन इसके बावजुद भी जो फील्ड स्टाफ है बैंकों का वह किसानों ग्रीर जो छोटे-छोटे काम करने वाले मजदूर हैं या आटिजन हैं, कारोगर हैं, उनसे जबंदस्ती करते हैं कि वह कोई प्रापर्टी मोर्टगेज करें । जिनके पास कोई प्रापर्टी महीं है इतसे वह लोन नहीं ले सकता है। यह रिजब बैंग के जो इन्स्ट्रक्शन है , उनके बावजूद हो रहा है, इन्स्टुक्शांस फालो नहीं हो रहे हैं और ऐसा किया जा रहा है।

[क्रो बी० सत्यनारामण रेड्डी]

इसलिए में जानना चाहता हं कि इसके बारे में सरकार ने क्या कदम उठाए हैं ताकि ऐसी चीजें रोकी जा सकें।

दूसरी बात यह है कि जो कर्जा बैंक देते हैं उस कर्ज को लेने के लिए किसानों को बैंकों में जाता पड़ता है ग्रौर लोग मंजूर होने के बाद भी उनको कई बार बैंक का चक्कर लगानां पडता है ग्रौर जितना ग्रमाउन्ट उनको लोन में मिलता है, चार हजार, पांच हजार, उसका ग्रावा ग्राने-जाने में ही खर्च हो जाता है, बीच के आदमियों को देने में खर्च हो जाता है और उनके हाथ में आवा पैता ही आता है। तो में जातना जाहता ह कि क्या सरकार ने इसको रोजने के बारे में कोई तजबीज को है ताकि इन लोगों को फौरन पैला मिल जाये। मैं चाहता हं कि मंत्रो महोदय इन बातों की सफाई करें।

श्री लाडली मोहन निगम (मध्य प्रदेश): उपत्तनापति महोदय, दिनेश गोस्वामी और जनदीश प्रसाद माय्र जी ने जो बातें कहीं हैं मैं उनमें दो बातें जोड़ना चाहता हूं । उनकी बातों से मैं मुत्तफ़िक हूं मैं उनको दोहराना नहीं चाहता हूं। मैं वैसे किसी की नीयत पर शक नहीं करता हूं। मैं किसी के काम -करने के ढंग से, कैसे वह काम करता . है, उसी से निष्कर्ष निकाला करता हूं। ग्रापको याद होगा पिछले ही सत्न में, क्योंकि अमुमन तो लोग गरीबी की रेखा के . नीचे हैं, ज्यादा तादाद में हैं, देहातों में रहते ... हैं, देहातों के लियें आपने ग्रामीण बैंक भी बनाये हैं, तो क्या सरकार के दिमाग में यह बात नहीं आई थी? . यह इनके . बाप दादा का पैसा नहीं है, सरकारी ख_{जा}ना है और वह भी बैंकों में पैसा

Importance

छोटे-मोटे आदमी जो बचत करते हैं उनके द्वारा जना होता है तो सरकार को इतके बारे में इतना निर्मन नहीं होना चाहिये । क्या यह सहो नहीं होता, अच्छा नहीं होता कि उन प्रामीग बैंकों के जरिये से ही आप यह कर्जा बंटवाते? यह मेरा एक प्रका है।

दूसरा रहा शहरों का सवान। नोचे वाले आदमी बेरोजनार हैं, बिना धम्बे के हैं, उनको आप ऊरर उठाना चाहते हैं, ग्राप चाहे कहते रहिये लेकिन वै लोग गरीवा की रेखा से ऊपर नहीं उठे हैं बलित हर साल बढ़े हैं। बनिस्वत इतके कि ग्राप उनको नजद देते जो एक चमार का काम करता है उतको आप चनारगिरी में कान आने वाले झौजार दे देते, जो लोहारगिरां का काम करता है उसको लोहारगिरी के ग्रीनार देते. · आज हाथ और दस्तनगरों का कान करने वालों को उठाना चाहते हैं तो ग्रायने उनको नजद देने के बजाय जो उनके धन्धे के ग्रौजार या उपकरण हैं वे नहीं दिये हैं ? जो जिन पेशे से जुड़ा हुआ है उसको उप-करण दिये जाने चाहिये थे, मान लीजिये कोई घोबी है तो उसको भी उसके पेशे के अनुसार आँजार वगैरह दे सकते थे। पहले जब बैंक निजी क्षेत्र में थे तो आप मालिकों से रिग्रवत ले कर के चुनाव में पैसा देतें थे, अब तो सरकार के पैसे हैं जो चाहे जिसे पकड़ कर - आप दे दें। तो मैं यह जानना चाहता हूं कि एक तो आपने ग्रामीण बैंकों के जरिये पैसा क्यों नहीं बंटवाया ग्रीर पैसे के बजाय जो जिस पेशें से जुड़ा है. उसके काम आने वाले ग्रांजार या उपनरण क्यों नहीं दिये गये तत्र तो उत्तके बाद आपके पास गारंटी भी रहती। इन दो सवालों का जबाब में चाहता हूं।

SHRI MURLIDHAR CHANDRA- . KANT BHAND> RE (Maharashtra): Mr. Deputy Chairm in, I can appreciate the agitation of the lion. Members of the opposition on this >oint Whenever the Government takes; ny dynamic, positive steps for the imp lementation of the various welfare measures foi , those belonging to he vv< aker sections of he society, the ethos f those measures is really not appreciat< d by the opposition. In fact, it is a matt r of great regret that all along they have not been appreciating the very useful wort which has been done by fixing the priorit es under the 20-Pari cularly, point programme. about the lending policy I ri » here with a bit of pride because I ha e done a lot of litigation, I remember, prior to 1969 when It was impossible" for a common man to get any loan fr< m the bank. He had to provide- three s¹ retie_s which he could mat 1 provide and he had to be very; friendly with a dir< ctor or somebody else connected with the bank-which Tie could not be placed a he was. With the changed lending policy you can-see on the streets, on the roads of Delhi, even an autorickshaw owner putting with great pride 'Bitoo di gaddi', that means, even a small mar can own it. I think this is a S^{reat trir} "e *o, no Government. Mass loan disbursement programme $>^{s}$ " tune and, in fact, the origin of this programme is as ol<' as 1972. One thing which happeris it, whatever benefit the Government announces it has not reached the people for w'lom it is meant. For the first time every body has been asked to identify those consumers who can avail of this mas loan scheme because . only Rs. 3000 is given and I think jt. is a hundred people-at least that is the case in Bombay-per ranch and every branch ' has at least 15'to 20 thousand account So if the Opposition feels that by holders. giving if to hundred people out of 15,000, we are going to get some votes they are utterly mistaken. I do not think that a very negative propaganda of this nature against a very dynamic and effective step is warranted in this case.

In this particular thing. I must congratulate particularly the hon_ Minister, Mr. Poojary, for the very dynamic steps he has taken

matter oi Urgent Public 246 Importance

of The Members Opposition have referred to certain newspaper articles to suit their convenience. But have they seen what has appeared in the Kerala press where similar disbursements w?re made and Malayalam Manorama has praised it? Therefore don't merely quote the newspapers which suit your purpose. I think time has come to realise, what is lacking in our countiy is the consciousness of the people to get their rights, to get the benefits which are earmarked for them. That is the purpose of this mass distribution of loans-of making the people conscious, people get to know that these are the benefits earmarked for them. But the defect has been that land reforms, for example, have been there but the poor tillers have not been conscious of theic right_s under these land reforms. In view of this, may I a& the hon. Minister as to whether be is taking further steps io bridge the gap of about 6 per cent ^s per guidelines? A nd apart from that, has he also a plan of having more and more mass distributions so that adequate pro-paganda is made and people are made conscious and they get the benefits that are earmarked for them?

SHRI ARABINDA GHOSH (Wel Bengal); Sir, while initiating ths Calling Attention Motion, Shri Dinesh Goswami has pressed some arguments. I endorse those arguments.

Further, I want to draw your attention as to what are the guidelines of this mass loaning scheme. Who will be selected as beneficiaries of this scheme? In the Minister's statement are no such facts or any gudelines there presented to us by him. This is the main defect of this scheme and this gives rise to a sort of apprehension that some sort of Only political motivation is behind this. some selected people' can get the loan. Ths ruling party has talked of democratisa-•tion and taking all shades of opinion from all corners of the country. Actually this loaning scheme is a misnomer in my opinion. There was perhaps-in Red Fort in connection with the mass loan scheme and there was a lot of propaganda by a particular party. I do not object that every Member of Parliamen' 1 or MLA has got the right to recommend

fShri Arabinda Ghosh]

this loan for weaker section. name of weaker sections, some sort of motivation is very clear to our mind. ill West Bengal-i.e., the Left Front Gov ernment—introduced unemployment allowance. Then, from th[^]. Treasury Benches somebody scolded and criticised tt like anything, saying that a dole was being given to people who were no* working to specially CPM workers. I think this is really a dole-a political dole-to a particular weaker section and (warma) to manoeuvre them in the coming elections. It i_s clear from th© statement and also from the newspapers which published th; sort of things. I do mot know why- when the figure of registered unemployed youth in the Employment Exchanges is furpassing three crore_s and when there is so much underemployment in the rural sector, including unemployment, of people whose names are not being registered in the Employment Exchanges and whose figure is three to four crores, particularly when the unemployment problem is so scute-there is no guideline to select benficianes from this sector on this score. My suggestion is that if this money can be diverted to the States which are in need of money for rural development, they can properly utilise this money for the betterment of the rural sector Otherwise this will create political conthe people and it will fusion among strengthen the hands Of the ruling party in the coming election year. The General Budget and the Railway Budget-everything-is like that. Such is their intention and this sort of loan will further aggravate the situation because it is not mean for the weaker sector but for the sector which is politically motivated to have these loans in the name of benefiting the weaker sectors.

भी रामेश्वर सिंह (उत्तर प्रदेश) : उपसमापति जी, दिनेश गोस्वामी जी ने जो मास खोन की बात की है, मैं नहीं समझता कि सरकार का इरादा क्या है। पर मैं अभी देख रहा था कि योजना आयोग ने भी इस पर मापरित भी है, बैंक के ऐसोसिएशन की कई संस्थाओं

ने भी इस पर आपरित को है कि इस

248

But in the तरह की यहेजना चला करके सरकार We देश में क्या करना चाहती है?

> मुझे ऐसा लगता है कि सरकार को यह बहतास हो गया है कि इनका पतन होने वाला है, इतलिये भारत का खजाना खाली कर दो ताकि आने वाली सर-

> भोमती उथा मल्होवा (हिमाचल) प्रदेश): खनाना आप खाली कर गये . . (व्यवधान) सोना वेच करके खा गए . . . (व्यवसान) यह हमारो पालिसो नहीं है ति खजाना ... (व्ययधान) पहले भरा हजा था, खाला किंगा आप लोगों ने . . (व्यवधान)

भी रामेश्वन सिंह : यह इलेकान केम्पेन . . (व्यवधान)

बाः भाई महाबीर (मध्य प्रदेश) : आपने तो जंगन-हा नडना दिने हिनाबन प्रदेश में सारे (व्यवचान)

श्रीमती उथा मल्होला: जंगल पापके लोगों ने भी कटबाये हैं।

तव आपकी सरहार(बयवधान) वह चौफ निनिस्टर से पूछिये जवने । वह भी उसमें भागीदार था।

डा० माई महाबीर: चोफ मिनिस्टर का बेटा कित म था? ... (व्यवधान)

यौ उपसमापति : अन छोडिये इस बात को।

डा० माई महाबीर : ग्राप छड्वाइये, तव ना। ... (व्ययधान)

भी उपसनापति : आप पुछिये।

श्री रामेरवर सिंह : मैं पूछ रहा हं, लेकिन पूछने कहां दे रहे हैं।

इन लोगों को परेशानी है। इनको पता है कि मैं थोड़ी सीवो चाल चलना पसंद करता हो...(ब्यवधान)

अन्ति उखा बल्होत्राः मैं भी बोलना चाहती हं।

- आदे रामेश्वर भिंहः मैं सोबी चाल चलता हूं ग्रीर सीबो बात करता हूं। मैं सुना रहा हूं कि भारत सरतार का कैवि-नेट मंत्री क्या कहता है इन ऋग के बारे में।

राव बीरेन्द्र लिंह, कृषि मंत्री, ने इसे सार्वजनिक तौर पर स्वीकार किया है कि ग्राम ग्रादमी के लिए रिख्वत के बिना ऋण पाना, या काल करना कठिन है।

यह हम नहीं कह रहे हैं, उषा मल्होता जी। आप अपने मंत्री से पूछिये। ... (व्यवधान) जब भारत सरकार का मंत्री स्वीकार करता है... (व्यवधान) यह हमारा ग्रहित नहीं कर रही है, अपना अहित कर रही हैं और यह जितना हो इस तरह से बोलेंगी, उतना ही उनका विनाश होगा। यह बचने वाली नहीं हैं। मैं केवल दो-तीन सवाल पूछना चाहता ह कि आप जिस कूनी पर बैठ कर दिल्ली में यह लोन बांट रहे थे, क्या यह सही है कि यह कुसीं जो लगी थी उसके नीचे ग्रापकी कुसी थी, उसके बराबर ग्रापकी कर्सी नहीं थी ? और एक ऐसे आदमी के ढ़ारा बंटवाया गया जिसको न तो प्लानिंग से मतलब है, न भारत के खजाने से मतलब है। उत्तको मतलब है बोट से. लेकिन उनको बौट सिलने वाला नहीं है ।

श्री उपसमापति वोट का सवाल नहीं है।

matter of Urgent Public 250-Importance

श्री रामेश्वर सिंह : 800 से ऊपर संसद् सदस्य हैं राज्य सभा-लोक सभा के मिला कर । मैं राज्य सभा को* डाल देता हूं।

श्री उपलनापतिः यह नहीं कर संकते ऊपा कर के ऐसे शब्द का प्रयोग मत करिए, I Do net write this word.

थी रामेश्वर सिंह : उनकी कोई कांस्टीटुएंसी नहीं होती, उनको उस केटेगरी से अलग रखता हूं। लोक सभा नें 554 सदस्य हैं। क्या वित्त मंत्री बतायेंगे कि कौन सी ऐसी परिस्थिति है या कौन सी ऐसी मजबूरी है कि एक ही संसद्-सदस्य के इलाके में, ग्रमेठी और रायबरेली में—सारे देश में जितने संसद्-सदस्य हैं उनकी लिस्ट उठा कर देख लीजिए—जितजा ऋण दिया जा रहा है, जितना पैसा खर्च किया जा रहा है (ध्यवधान) मैं नाम किसी का नहीं ले रहा हूं। (ध्यवधान)

श्रीमती उर्षा मल्होताः ... पंजाव कें सुना, हरियाणूा में सुना... (ध्यवधान)

SHRIMATI MONIKA DAS (Karnataka): Sir, you should not allow this. (*Interruptions*)

SHRIMATI USHA MALHOTRA: You cannot be omnipresent.

SHRI A. G. KULKARNI: What my hon. friend is mentioning is that through the hand of some Member of Parliament, bank loans were given. What is the fault and offence in taking his name? That is, Mr. Rajiv Gandhi himself. Why should we not take his name? Why should Shrimati Usha Malhotra object to it?

MR. DEPUTY CHAIRMAN: Do not take his name. That is the convention.

'Not recorded.

SHRI A. G. KULKARNI (Maharashtra) : Sir, this is not a party work. He has all along been arguing in Jefenci of the mass loan scheme. (Interruptions) Some Jagdish Tytler or this man or that man's name को लेता ह, क्या यह सही नहीं है, वित्त comes in. What can you do about it?

MR. DEPUTY CHAIRMAN: What can be done, you do not ask me.

SHRI A. G. KULKARNI: Why not ask you?

MR. DEPUTY CHAIRMAN: Your purpose is to oppose it. (Interruptions)

you... (Interruptions)

MR. DEPUTY CHAIRMAN: The

Cabinet is there. They are doing the administrative job. (Interruptions) Mr. Kulkarni, please take your seat. I will not allow. Your party Member has spo ken. Another Member is there im the question. You cannot be the third man.

SHRI A. G. KULKARNI: I am only supporting him....

MR. DEPUTY CHAIRMAN: You cannot do it.

SHRI A. G. KULKARNI: ... oecause it is very necessary. These people are so much emotionally worked up in £N name of their party Member!.

MR. DEPUTY CHAIRMAN: Do not record anything. (Interruptions) Kindly take vour seat.

SHRI A. G. KULKARNI;*

SHRIMATI MONIKA DAS: When the person is not here, how can he take his name? How can Mr. Kulkarni take his name?

श्री रामेक्वर सिंह : श्राप हमारी मदद केरिए । 266 8 प्राप को ब्ला कर सदन का सारा समय invited but he never attended, I say definitely. *मेक्ट हो जाता हैं। कुछ नयी बात ग्राप नहीं कर रहे हैं। सवाल पूछिए।

*Not recorded.

थी रामेश्वर सिंह : ठीक है, मैं उन बातों को छोड़ता हूं और यब इन बातों मंत्री जी, कि इन्हीं अध्टाचारों के विरोध में ग्रौर इसी दुरुपयोग के विरोध में कांग्रेस पार्टी के संसद-सदस्य मध्य प्रदेश के शिवक्रमार सिंह ने इस्ताफा नहीं दिया है? SHRI SYED SIBTEY RAZI (Uttar Pradesh): Again, Sir, he is taking names of

persons who are not in the House. SHRI A. G. KULKARNI: Sir, I am requesting (Interruptions) You cannot take the name of anybody who is not a Member of this House.

> श्री जगदम्बी प्रसाद माथुर : ग्रगर एलीगेशन लगाते हैं तो नाम न लें लेकिन एक मैंटर ग्राफ फैक्ट वात है तो उसमें किसी का नाम लेने में क्या है। वह कोई मेरे या उनके पति तो हैं नहीं जो हमें उनका नाम नहीं लेना चाहिए। महिलाएँ ही ग्रयने पति का नाम नहीं लेतीं। लेकिन एक मैंटर आफ फैक्ट बात है उसमें क्या है नाम लेने में । . . . (व्यवधान)

श्री बुद्ध प्रियमौर्य (ग्रांध्र प्रदेश) : श्री ग्रदल बिहारी वाजपेयी ने गरीबों को धन देने के लिए जो मीटिंग बुलाई गयी थी उसमें हिस्सा नहीं लिया। क्यों ? (व्यवधान)

श्री जगदीश प्रताव माथ्र: ग्रटल बिहारी वाजपेयीं को नहीं बुलाया गया। यह बात बिल्कूल गलत है। वाजपेयी जी के पास कब लेटर गया ग्रौर कब उन को बुलाया गया है

SHRI BUDDHA PRIYA MAURYA: He was invited but he never attended. You are least श्री उपसमापति : ग्राप सवाल पुछिए। interested in the welfare of the people. He was

> MR. DEPUTY CHAIRMAN: I request Members to resume their seats.

श्री जगनाथराव जोशी हैं: मैं भी दिल्ली से ही जाता हूं। मुझे किसी ने नहीं बुलाया। (व्यवधान)

श्री बुद्ध जिय मौर्यः ग्राप राज्य समा के मेम्बर हैं। लोक समा के सदस्यों को बुलाया गया था। ग्रटल जी बुलाए गये थे। लेकिन उन्होंने मीटिंग ग्रटेंड नहीं की।

SHRI GHA SSHYAMBHAI OZA (Gujarat): Whether Mr. Vajpayee was invited or not, tlie Minister can say. How can Mr. Maury; say about it?

SHRI MUF UDHAR CHANDRAKANT BHANDARE: Two hon. lady Members have objected to a name being mentioned in tht > House. They are within their right when they take objection. But the manner in vhich th_e hon. Member, Mr. Mathur has ridiculed them....

श्वी रामेश्वर सिंह : ग्राप हम को भी कैसे वंचित कर सकते हैं। मेरा भी राइट है ।

SHRI MU1 UDHAR CHANDRA KANT BHANDARE; The manner in which the bachelor Member hon. Mr. Jagdish Prasad Mathur......

SHRIMATI I SHA MALHOTRA; How do you know, le is a bachelor?

MR. DEPITT CHAIRMAN; It is none of the bisines, of the House to know whether he is a bachelor or not.

SHRI MURLIDHAR CHANDRAKANT BHANDARE; I can assure you that the hon. Member does not claim to be husband of >ny lady.

The way vhich he has made a reference is objectionable and that should be expunded from the record.

श्मी जगदोशा प्रसाद माथुर : मैंने कहा कि मेरे कोई पति थोड़े ही हैं जो मैं उन का नाम न लं।

matter oj Urgent Public 254 Importance

श्री बुढ प्रियमौर्यः ग्राप उन को सुन रहे हैं तो मुझे भी सुन लें।

श्री लाल कुःग ग्राडवाणी : मैं प्रो-सीजर की बात उठा रहा हूं कि इस सदन में दूसरे सदन के सदस्य का नाम ले सकते हैं या नहीं । मेरा कहना है कि नाम लेने में कोई आपत्ति नहीं है लेकिन उन पर आरोप नहीं लगा सकते ।

. श्री उपक्षभापति : ग्रारोप लगाते हुए नाम नहीं ले सकते ।

श्री लाल हु ध्य ग्राडवानी : यहां पर ग्रारोप लगाया गना वाजपेयो जी पुर जो गलत था । आरोप लगाने के निए यह सदन नहीं है । जनर मैटर जाफ फीकट को कोई बात कहते हैं तो ठी ह है । मैं जनरल संकेटरों हूं बो०जे)पो० का, ग्रंगर कोई उन हाउन में कहे कि बोoजेoपोo के जनरल सैकेटरो ने फलानो बात कही तो वह कई सकता है, लेकिन वह आरोप नहीं लगा सहा। फीक्च्छल बात कहें तो उतने कोई आपत्ति नहीं है । जो यहां पर सदन में कहा गया, जो चोज अबबारों में छरी है कि कांग्रेंस पार्टी के जनरल सैकेट्रो राजाव गांधी ने लोन डिस्टर्स िये तो वह मैटर आफ फैक्ट है, यह गलतो नहीं है, यह आरोप नहीं लगाया गया है । हम नितिस्टर से सवाल पूछे रहे हैं कि राजोव मांधो ने जोन डिस्पर्स किया था नही ? जेकिन यहां पर आरोप लगाना गना कि बानवेवो को बुलाया गया फिर मां वह नहीं आए । इनलिए उन्होंने संख्यातरण दिना है कि उन्हें नहीं बुलाया गया ।

श्री बुद्ध प्रिथ मौर्यः उत्तनातनि जो, माननीथ आडवाणी जो ने नो कहा है जि स्टेटमेंट आफ फैंक्ट में कोई आपत्ति

[श्री बुढा प्रय मौर्य]

नहीं होनी चाहिए । निश्वितपूर्वक मैं मानता हू कि, लेकिन कोई भी आरोप नहीं लगाया जा सकता सरन में किसी भी मानर्नाय सदस्य के खिलाफ । यहां पर अरोप लगाया गया, लेकिन उसमें प्राडवाणो जो ने एक भी शब्द नहो कह। लेकिन बाडवाणी जी ने कहा है कि स्टेमेंट प्राफ फैक्ट करने में कोई ऐतराज नहीं हैं। मैंने स्टेटमेंट खाफ फेक्ट कहा है कि उस सरन के माननीय सदस्य घटल बिहारी बाजपेयी को गरीबों को पैसा बांटने के लिए 20 सूती कार्यक्रम के लिए बुलाया गया। यह स्टेटमेंट घाफ फैक्ट है। ... (ब्यवधान)

श्वी उपसभापति : वह उन्होंने डिनाई कर दिया । ... (व्यवधान)

श्री बुद्ध प्रिय मौर्य : अटल बिहारी वाजपेयी को बुलाय। गया, लेकिन अटल जी उसमें शामिल नहीं हुए । यह स्टेटमेंट आफ फैक्ट है । ... (व्यवछान)

डा० भाई महाबोर : अटल जी गरीबों को पैसा बाटने में कोई दिलचस्पी नहीं है, यह आरोप नहीं है तो क्या है ? ... (ब्यब्धान)

SHRI LAL K. ADVANI : This should be expunged on the same grounds. You cannot make an allegation against a Member of the other House. It is baseless. (*Interruptions*)

MR. DEPUTY CHAIRMAN: Rule 238A i quite clear. It says:

"No allegation of a defamatory or incriminatory nature shall be made by a Member against any other member or a member of the House...."

SHRI A. G. KULKARNI : Please tell me when I have made that. I only mentioned the name of Mr. Rajiv Gacdhi who was the President. Is it an allegation? Why Mrs. Usha Malhotra should

be so much provoked, I do not understand.

MR. DEPUTY CHAIRMAN: Now the matter is over. *(Interruptions)*

SHRI A. G. KULKARNI: She is easily provoked unnecessarily. Don't get provoked.

SHRI DINESH GOSWAMI: Sir, I think we aie going away from the Calling Attention. I nave raised certain questions and I would be happy if the Minister would reply to them. (*Interuptions*)

MR. DEPUTY CHAIRMAN: While putting the questions, the Members should restrain themselves. If you are

going to make a political type of question or speech, naturally there is *° much "nulla gulla". If you put a question on facts, nobody can object. That is the difficulty.

SHRI A. G. KULKARNI: Is it a fault to mention who was the President of the meeting?

MR. DEPUTY CHAIRMAN: Mr. Kulkarni, we can follow what you have said.

SHRI A. G. KULKARNI: What is wrong if I say that Mr. Rajiv Gandhi presided? And she is provoked unnecessarily. (*Interruptions*)

श्वीमती ऊषा मलहोता : श्रीनान्, मेरा नाम ये ले चुके हैं। मैं भी इस पर कहना चाहतो हूं। मिस्टर कुलकर्णी ने be कहा कि फैक्चुअल पोर्जिगन स्टेट करने ake में कोई हर्ज नहीं हैं। ग्राडवाणो जी use. ने भी यही कहा, मैं भी यहो मान डे हूं। यह स्टेटमेंट आफ फैक्टर कर दिया तो is में इनके साथ थी। लेकिन इन्होंने जो आरोप लगाने की कोषिश को। ऐसे or फंक्शनों. में मुझे भी बुनाया जाता है, ber ग्रीरों को भी बुनाया जाता है ग्रीर उनको नहीं बुलाया गया तो हमारा कसूर नहीं है। तो क्या हम जिन्ता से पूठेगें कि

matter of Urgent Public Importanc-

258

उनको क्यों नहीं बुलाते ? यह तो उनको प्रछना चाहिए ।

श्री उपसमापति : ग्राप क्यों परेजान हैं, वह मिनिस्टर, जदाव देगें ।

श्रीमती उषा मल्होवा : हमको जब बन्मी बुलाया जाता है तो हम जाते हैं । हमने भी ताम किया । यह जो धारोप लया रहे हैं यह सरासर यलत हैं। (व्यवधान)

श्री उपसभाषति : धारोप नहीं लगा रहे हैं। श्री लाल इत्या बाडवाणी : सरसार पर धारोप वरावर है ।

श्वी रामेश्वर सिंह : वंदुका मजदूरों का सवाल भी इस देश में चल रहा है पैरो के समान में(व्यवधान)

श्री उपसमापति : इपा गरेके बाप मद बोलिये । नहीं तो ऐते हो समय बर्बाद हो पायेगा । बोडो रामेक्वर सिंह जी की बाद सुद लोजीए ।

श्वी रामेश्वत सिंह : इनको मेरी वात सुरानी चाहिए ।

श्री हरि लिह नलवा (हरियाणा): इनको एलाऊ नड कीजिए। (व्यवधान)

श्री. उपसमापति : दाप किर क्यों खड़े हो गये ।

श्री रामेश्वर सिंह : मुझको एलाउ करना रड़ेगा । (व्यवधान)

श्वी सैयद हिन्दते रजी : जितकी लाठी उसकी भैस नहीं चलेंगी । यह पालियामेंटरी इस्टीट्यूशन है । लाठी लेकर डाप एलाऊ नहीं रुपालेंगे । (व्यवधान)

भी रामेकदर सिंह : में नहीं समझ ए। दहा हूं । (Interruption by Shrimati Monika Das)

श्वी उपसवापति : इगर दाए जोग कुपा करके पांच सिनट रामेक्वर सिंह की 1893 R.S.—9 वात सुन लें तो आने चला जाए । (ब्यवधान) अपर आप एक सब्द लहेंनें तो वे दय सब्द कहेंने । इसके फायदा क्या है । आप टक्का रारके धैर्य रखिये। आप सतास्ट्र दल में हैं । उनके डारोप

ग्रापको सुनते पड़ेंगें। (व्यवज्ञात)

(Interruption by Shrimati Monika Das) Mrs, Monika Das, I am sorry to say, you go on disturbing. Why don't you please listen to him for a minute?

श्वीलाल कृष्ण ब्राडवाणी : ट्राया सहिताओं को इप प्रधार ने डाटें नहीं।

ं अपे उत्तवादी: : मैं सिती को डांटता नहीं । (व्यवधान)

श्वी रामेश्वर सिंह : मैं राष्ट्र का क्यान दिलाये के लिए खड़ा हुरा हूं। यह कोई पाष्ट्रतो सवाल नहीं है। इससे देश को दारी धर्थ-व्यवस्था चरपरा गई है। देश में अव्यावार घरती घरत सीसा पर पहुंच गया है। पुरारों जो काद केवोनेट मंत्रो नहीं हैं। धार स्टेट सिनिस्टर हैं। (व्यवधान)

श्रो उपंतमापति : डाल डाल्डा सत्राल पुछिए ।

श्री रामेश्वर सिंह : मैं चाउँग हूं लि डाए केवीनेट के मंत्री वर्ने । (व्यवधान)

श्वी उपसमापति : डाल क्यों वार-वार उठते हैं। इनको एक क्यम तो बढते दीशिए। डाल एक कदम भी सदन को बलने देना नहा चाहते । सपर इस सरह रें बचना रहा तो ऐसे ही सदन का समय बर्वाद हो लाएगा । डागर डाल बोलते रहे तो मैं इनको बैठा नहीं राऊंगा। समेक्टर लिए जी को बेलने दालिए। (व्यवधान) बीच में बोलने का प्रयास मय करिये।

श्री दामेश्वर सिंह : जातमाणीत महोवय, हमारो दिली क्याहिक है कि याप केविनेट मिक्सिटर बनें क्योंकि तमी बाहराय होगा ग्रीर वही बाद बोलेंगे जो ग्राज राव बोरेन्द्र सिंह

257

[श्रो रामेश्वर सिंह]

जो बोलते हैं। मैं आपका इज्जत करता हूं। में एक हो इतने चितित नहीं हं सारा राष्ट्र चितित है। यह जो रुतया बोटा जा रहा है इस रुपए का परिगाम क्या हो रहा है ? यह रुतवा ऐते लोगों का दिवा जा रहा है जितको न टेक्नोकल ज्ञान है, न वैज्ञानिक ज्ञान है, न खेतां का ज्ञान है, न खेतो में कोई योगदान है । यह अनाप-गनाप रुपया बाटा जा रहा है। मेरों यह मांग है कि जिनको टेक्तीकल ज्ञान है, जिन्होंने आई टा आई से पास कर रवा है उनका आप यह पैसा दें ताकि वे कोई एक छोटो सो मर्शान लगा सकें ग्रीर कोई काम कर सकें । जमों मैं पढ रहा था कि एक आदमी ने पान को दुकान 240 रुपए में शुरू को ... (व्यवधान) 240 रूपए उसने पान को दुकान में लगाए और पांच हजार च्यए कमा कर बैंक में द रहा है। और म्राप पांच हनार घनए कर्ज के रूप में दे रहे हैं। ग्राप यह रुपया किसो गरीब की दें जिससे वह छोटा-मोटा घंचा शरू कर सके।

श्रा उपतनापति : दूसरा वात लोजिए ।

श्री राल केवर सिंह : बहुत से उधोग मर रहे हैं लेकिन आप यह पैता दे रहे हैं ऐसे लोगों का जितके पास पहले हो पैसा बहुत है। इस सदन का हो राय नहीं है बल्कि देश भर में लोगों का यह राय है कि यह पैसा केवल इलेक्शन फंड के लिए दिया जा रहा है। दूसरो बात मैं यह कहना चाहना हूं कि गराब वर्ग को यह पैसा मिने । मैं यह चाहना हूं कि बेरोजगार लोगों को पैसा मिने ।

(व्यवधान) इनका इलाज क्या है? 1 P. M.

श्रो उक्समायति : ग्राप पुछिए ।

श्रो रामेश्वर सिंह : उपलमापति महोदय, मैं चाहता हं, मैं उन लोगों में से हं, मैंने

नारा दिया था कि वेरोजगारों को काम दो या वेरोजगारी का भत्ता दो । इसके लिए मैंने जेल की सजा भी काटी । मेरी मान्यता है, कल्पनाथ राय यहां बैठे हए हैं, वह मेरे छोटे भाई के बराबर हैं, ये भो इस नारे को मानते हैं कि बेकारों को काम दो या उन्हें वैकारी का भत्ता दो । आप इसको गुरू करें और इस देश में जो 4 करोड़, 3 करोड़, 50 लाख बेकार लोग हैं उनको 50 रुपए पर मंथ दें। इसका ननीजा यह होगा कि जो चोरवाजारी. डकती ग्रीर लड़ाइयां ये कर रहे हैं, पढ़े-लिखे, एम० ए० पास लड़के ये काम करते हैं वह नहीं करेंगे। उपसमापति महोदय, आप भो उस इलाक से आते हैं जिस इलाके से मैं आता हं । हम लोग उस गरीब इलाक से आते है जहां कि पुग्रर क्लास लोगों की सेना, गरीबों की सेना, दबे हए लोगों की सेना बढ रही हैं। आपने रिक्शा वालों के लिए स्कोम चलाई । मैं पुछता चाहता हूं कि क्या यह स्कोम फेल नहीं हुई ? इससे क्या इन गरीव लोगों का भला हुआ। ? मैं कहना चाहता हं अगर आपमें ईमानदारी है और आप चाहते है कि देश का भला हो तो आप इसको कैंसिल करिए ग्रौर बेरोजगारों को भत्ता देने को योजना चलायें।

श्रो उक्सभापति : ठोक है । स्रव आप समाप्त करिए ।

श्वो रामेश्वर सिंह : उपसमापति महोदय मैं दो मितट का समय लूंगा इससे एक मितट भो ज्यादा नहीं लगा ।

उपसभापति महोदय, अगर आपको सचमुच देश म गरीवी मिटानी है, अगर आप चाहते है कि सचमुच में वेरोजगार लड़के-लड़कियों को काम लिले तो इसके लिए कुछ ठोस काम करना होगा । इन एम॰ ए॰ पास लडके-लड़कियों ...

श्री उपसभाषति : यह सवाल ग्रापने पूछ लिया, दोहराइये नहीं ।

श्री रामेश्वर सिंह : जो भी हो उनके लिए रोजगार के अवसर आप उपलब्ध करायें। अगर उनको नौकरी नहा सिलेगी तो मैंने कहा वे टरे रास्ते की तरफ जायेंगे। इसके लिए आप उन लोगों की एक फोर्स, पलटन जना दें गांकि वे जमीन भी तोडे, पहाड़ भो तोड़ें, सड़क भी तोडें, सब तरह के वे काम करें ग्रौर यह पैसा जो आपका व्यर्थ जा रहा है, जिसमें करप्सन की नदियां बह रही हैं उसका मन्छा उपयोग होगा । इस देश में गांधी जो का जो युगु था वह त्याग और तन्स्थाका युगथा। पंडित जवाहरुलाल नेहरू का युग भोग-विलासिता का युग था और श्रीमती इंटिरा गांधी का युग भ्रष्टाचार तथा बेईमानी का युग है । राजीव गांधी को प्रधानमंत्री बनाने के लिए ... (व्यवधान)...

श्री उपस्यापति : अव आपकी वात खत्म हो। गई। आप बैठ जाइए।... (व्यवधान).... रामेश्वर सिंह जो, आपने 2 मिनट कहा था, दो मिनट का समय समाप्त हो गया (व्यवधान) ... आप बैठ जाइए । राज-नैतिक स्तोच में सटन का समय चरबाद करते हैं . . . (व्यवधान) . . .

'Interruptions)

व्यीमती मोलिका दास : आप गराव लोगों के लिए क्या कल्ट्रोब्यूजन दे रहे हैं 5.50 (व्यवधान) ...

SHRI SURESH KALMADI: Sir, the Opposition cannot be accused of being unchivalrous because you have allowed the lady Members to speak. (Interruptions)

श्री सुशील चन्द्र महन्त (हरियाणा) : इस सटन को मयौंदा भंग हो रही है, आपके सामने हो रही है। ये दो मैम्बर साहेबान इस तरोक से बोलते है, एक दूसरे से एकास **दी झाऊस वोलते है । इन**में क्या फायदा है एह्रेस मस्ट वी थर् दोचेयर । स्राप्त में बात नहीं कर सकते है । (ब्यवधान)

श्रीमती मोनिका दास : हमारे। मर्जी है जिसको चाहे प्राइम मिनिस्टर वनावे । (व्यवधान)

श्री सुशील चन्द्र महन्त : आएके सामने हो रहा है ।

SHRI SURESH KALMADI: I have been chivalrous. I did not start it off.

Mrs. Indira Gandhi announced a very populous, election-oriented scheme for a crash programme of unemployment on the 15th August at the Red Fort. Actually, the whole scheme was stillborn because at that time, the Parliament was in session and it was not announced in Parliament: it was announced there. So, the whole scheme has g wrong right from the way it was announced. Of course, it has given widespread employment not to the poor, not to the farmers or the educated unemployed, but it has given employment to a new breed of political parasites and touts whom we have seen during the last four years and who- are acting as commission agents. The whole scheme stinks of corruption. Not only there is commission for touts, there is commission for the bank form which has to SHRI SURESH KALMADI (Maha be got from the District industries centres, there is rashtra): Mr. Deputy Chairman, Sir, on commission for forwarding it to the bank, and there 15th August, Mrs. Indira Gandhi..... is commission for final granting of the loan. What is left for the poor man? Anyway, the privileged have got their loans, the workers have got it, the

> relations and friends of the ruling party have got it. The entire family- Ram Lal, Mohan Lal, Kishore Lal and Bhajan Lal-the whole family has been given if they belonged to the ruling

[Shri Suresh Kalmadi]

party. In fact, this is Congress (I) selfemployment scheme. No guarantor is required to sign this thing, but only the right political connections who could phone up are required, and the loans are given there.

Sir, the Youth Congress (I) had organised u cadre-building camp at the Nehru Stadium of the Asiad fame. My information is that the workers were informed of the scheme in advance and were told to self-employ themselves. Field officers of the hanks have been told to coordinate loan disbursement with the Youth Congress (I) Committees and the 20-point programme committees of the Con-(0-

Sir, I shall just read out the text of a telegram sent by the Karnataka State Unit of

Association to the President. Of course, just now, Mr. Bhandare said that we have a very dynamic Finance Minister who is implementing the scheme very well. I will just read out the telegram sent by them to the Preside

MR. DEPUTY CHAIRMAN: You give the gist only.

SHRI SURESH KALMADI: This is a telegram: it cannot be so long. The telegram says :

"This protest being lodged represent ing strong sentiments of all Bank Offi cers in Karnataka (Stop) Hon'ble Dy. Minister, Finance, Janardhan Poojary inciting people against banks and bank officers using intemperate language (1) Bank officers are part of hierarchical administrative system of banks (;) They are accountable to authorities within bank (.) They can act only on basis of written orders of appropriate Poojary authorities (.) Janardhan directly ot ers to g loans on pain sion, cli flogging, humiliates officers in public meeting (.) While organisationally ATCOBOO fully supports objectives behind mrss loaning programmes, we must protect interests of officers (.)

er oj Urgent Public 264. Importance

Officers have to function within infra administrative structural and constrainst—Acute shortage of staff is chronic (.) Loading unbearable bur den on officers without staff support results in irregularities, possible losses to banks for which officers have paid by losing jobs and social security bene ...Bank officers are not ob fits to participate in such public meeting where Deputy Minister chooses to in sult them (.) Banking Regulation Act required banking operations to take place within banking hours and at pre mises licensed by Reserve Bas Announcing loan amounts and bor rowers names in public, 01 ing Rules and oath of secrecy that bat . are bound

with regret good objectives are being

mate of fe'ar, hosi (In These

.!, Sir, ! like to make my last point before I put the questions. This is about the loan mela which was scheduled to be held at Bombay, in the Back! Reclamation 10th "Tn this Backbay in Bandra. grounds on Reclamation we a lot of circuses. I would like to know whether this mass loan going to be held there. I believe here there are very big demonstrations by the citizens and especially by the edt unemployed in I understand that this mass Bombay. loan scheme has been cancelled. I would ulse to know v > this cancellation is Bombay or it is being only for cancelled throughout the country. This clarification I would like to have from the hon. Minister. My questions to you, Sir, are, is the Government prepared to display the list of people who have taken loans on the Notice Boards of will the Government different banks; appoint a CBI inquiry in respect of people who have rece* the loans and see how these have been utilised; does the loan mela not infringe the provisions of the Banking Companies Regulation Act requiring banking operation to take place within the banking hours and in the premises licensed by

the Reserve Hank of India; has the Government r ceived any memoranda from the All India Confederation of Bank Officers Organisation appealing to the President if India to halt 'extra-, constitutional a ts' and whether there is a climate of f ar among bank officials? Sir, these are ny questions. Of course these loans which are being given to two and a half lakh people have election basis. Bu five crore unemployed are watching tMs very silently and when the election comes they shall not be silent spectator- but overthrow this corrupt Governme nt of Shrimati Indira Gandhi.

MR. DEPUTY CHAIRMAN: Yes, Mr. Minister.

SHRI GHULAM RASOOL MATTO: (Jammu and K.shmir): Sir. I want to ask only one question.

MR. DEPUTY CHAIRMAN; No, I wiH not allow.

SHRI GHU1 AM RASOOL MATTO: Kindly give rai only half a minute, Sir.

MR. DEPLTY CHAIRMAN; No. Please take your seat. (*Interruptions*) Mr. Matto. I k 10W. please take your seat. You know, I 1 ave allowed Mr. Kalmadi o,i a special request that he has to say something.

SHRI GHILAM RASOOL MATTO: Sir, I will take only half a minute.

MR. DEPU1 Y CHAIRMAN: You cannot have the lenefit of the group and party, bothwa; s.

SHRI GHI LAM RASOOL MATTO Sir. only half .» minute.

MR. DEPUTY CHAIRMAN. Mr. Matto will not go on record. Yes, Mr. Minister.

SHR1 GHULAM RAOOL MATTO:*

श्री उपसमापति : ग्रंव एक ग्रुप से किनने ग्रादमियों को देंगें ; कैंसे चलेगा... (स्यबधान) यह काम नहीं चल सकता है।

•'Not recorded.

matter of Urgent Public 266 Importance

SHRI JANARDHANA POOJARY: Sir, 1 ara greatful...

MR. DEPUTY CHAIRMAN: Please reply to the relevant questions and do not go into the details.

SHRI JANARDHANA POOJARY: . . . to the hon. Members for giving hie the opportunity to explain the stand of the Government and the question that is being raised not only in this House but also outside. Sir, we took up the charge. Finance Minister and myself, in the month . of January 1982. After taking the charge...

MR. DEPUTY CHAIRMAN; Do you see any justification that the majority parties get o_{ne} Member and small groups want three, four or five Members. No.] will not allow. It is a matter of principle in the House. I cannot run the House like this.

श्री जगदीश प्रसाद माथुर: मैंने बहुत सवाल किये हैं... (व्यवधान) मैंने करप्ट प्रेक्टिसेस के बहुत से इंस्टोंसेंज दिये हैं क्या सी० बी० ग्राई० की इन्क्वायरी कराएंगे (व्यवधान)

श्री उपसभापति : आप कितनी वार कहेंगे। आप जवाब तो सुनना नहीं चाहते ? आपने आरोप लगा दिया, आपका काम हो गया, छुट्टी हो गयी...(व्यवधान) एक-एक मिमट पर खड़े हो जायेंगे तें। कैसे जवाब देंगे...(व्यवधान) एक घंटा आप खड़े हो गये, एक घंटे का जवाब हो जाएगा, इतना समय हमारे पास कहां है। Please reply to the relevant questions and do not go into the details.

SHRI JANARDHANA POOJARY; Sir. I am grateful to the hon. Members for giving me an opportunity to explain the stand of the Government and the question that is being raised not only in this House but also outside the House.

Sir, we took up the charge, our Financ* Minister and myself in the month of Jan-

267 Calling Attention to a [RAJYA SABHA] matter of Urgent Public 2 Importance

[Shri Janardhana Poojary]

uary 1982. Afte_r taking the charge what wa_B the duty of the Minister and the Government? As a Minister, a Deputy Minister, what is it that I should have done? I went through the criticism of Ihe opposition parties regarding the functioning of the banking sector. I went through the criticism of the hon. Members from that side of the House as also from the Treasury Benches. I studied it. After studying it what was the complaint? It was said that so far as the banking sector i_s concerned, the quality of service has gone down and the people are not attending their duties o_n time and the programmes are not being implemented properly.

And the programme meant for the weaker sections is not reaching the weaker sections: there is element of corruption and also that the guidelines of the Government of India, of the Reserve Bank, are being flouted. Now, what is the duty of the Government of India Olof the Minister? I brought it to the notice of the Finance Minister. I paid surprise visits throughout the country; I paid in cognito visits throughout the country to see the functioning with my own eyes. What I have seen has appeared in ihe papers also: I have got documentary ! nee; I recorded the statements of the people who are at the helm of affairs in the banking sector; I recorded the statements of the people on what they have observed ...

SHRI SURESH KALMADI; What is the total- of the bank loan? Com_e to the point.

SHRI JANARDHANA POOJARY; I am giving the background also. As Opposition member or as Opposition party, or citizen of the country, what d_0 you want—this is what to know; whether you want us to act or you want us to sleep over it. There were people in the banking sector—There were some; I do not generalise' all of them—who would come to the office'at 11.30 and go away at 2.30 P.M. and coming only the next day, and yet ask for overtime' saying that they [were working till 8 P.M. There were people in the banking sector who, during peak hours, put their legs on the table, smoking continuously for one Hour or so. I have observed all these things in cognito. Prime Minister had observed that bank premises should be kept clean and records should be kept properly and efficiency should be improved in the administration. For your information, since 1972-I will reply to each and every point -and not 19.82(interbranch reconciliation had been pending. I verified the ledgers, and after our hon. Member Shri Era Sezhiyan submitted his report here, bringing out at] these things, I saw with my own eves how poorer sections Were treated in the banking sector. I went to Cuttack; I saw how the people are being treated and how inefficiency prevailed. What was the result? Checks and crosschecks started. We have not stopped overtime. In one year we stopped the malpractices. Why are the bank people not happy with me? Why are they against me? I stopped their overtime. As a result, in one year, there was a saving of Rs. 16,85,00,000. Do you think the bank people will be happy with me? They will never be happy with me. As Minister. I personally went at 9.30 in the morn ing and sat in the bank to see at what time the employees come. I paid surprise visits to find what time they leave. About cleanliness, I personally cleaned the tables in the bank to show to them how cleanliness should be observed. That is how efficiency can be brought.

268

I have seen the performance of the loans given under IRDP programme. Rs. 6*00 crores have been given to people from banking and cooperative sector under this programme. I verified the performance in 1980-81. Only Rs. 289 crores were given; it fell short of target. Take the performance i_{.0} 1981-82. Only Rs. 467 crores were given, and target was not reached. And you have seen the performance now. We have to tone up the administration. You people, Opposition Members, are also responsible. You are also criticising. The Press is also criticising and our people are also criiicising. We have to see that some

improvement ig brought about. Most of the opposition People, our party people and the weaker sections as well as press do not know wl at benefits are being given from the banking sector. You do not know. Even I he people's representatives do not know. The Press also not know. Nobody is telli ig. No publicity is being given.

You say, there i_s an element of corruption. You say, these programmes are not bekig implemer ed. W_e have to see that all this is beins implemented. What have we done? For the last two years, I have been moving. We came to Delhi only at the end of 19\$. Only on the 4th January, we distributed. Before that, I have been moved. 1 moved in Rajasthan, I moved in Biha , I moved in Orissa, T moved in U.P I moved in Andhra Pradesh, I moved in Karnataka. For what purpose? To _{ee} that... (Interruptions)

SHRT JAGDISH PRASAD MATHUR: Come to the rrainf. *(Interruptions)*

SHRI JANARDHANA POOJARY; I am coming tc the point. I am coming to your releva it point. I will come to that. What h d happened? Why these ' melas are beiia held? I have moved....

SHRI SURESH KALMADI: Yes. melas are be ng held. (Interruptions')

SHRI J. K. JAIN (Madhya Pradesh): If you are not interested, then, you * from the Hou'se. let him speak, (*tnterrup*-tions?

SHRT SHRIDHAR WASUDEO DHABE (Maharashtra i Mr. Jain, yon are a res-

[5 MAR. 1984] matter of Urgent Public 270 Importance

ponsible Member. How can you sav so? (*Interruptions*)

MR. DEPUTY CHAIRMAN; Please take your seats.

(Interruptions)

SHRI SHRIDHAR WASUDEO DHABE: Mr. Jain should withdraw these words. How can he ask anybody to * Is it the way? (*Jnterruptianst*)

SHRI J. K. JAIN; They are not Interested in poor people. What he has done, he is narratinc. Why are they disturbing him? (Interruptions)

SHRI SHRIDHAR WASUDEO DHABE: He cannot say.'*'. He should be asked to withdraw these words. Or, you should remove it from the records. Kindly go through the records. He is asking an hon. Member to *. He is not the Chairman. He is appropriating your powers. A responsible Member like Mr. Jain should not speak like this.

श्री रासेश्वर सिंह : मेरा व्यवस्था [का प्रकृ है। मैं आप से यह जानना चाहता है कि साप के रहते हुए, जब साप इस सदन की व्यवस्था देखने वाले व्यक्ति हैं, क्या एक सदस्य किसी दूसरे सदस्य की कह सकता है कि सदन रे.*

श्री बुद्ध प्रिय नौयं: एक घंटे तक नामा प्रकार के खारोप सरकार के खिलापा लगाते रहे, खब क्या मंत्री का कतंब्य नहीं होता कि उन का जवाब दे। क्या ये मुर्नेंगे नहीं, मैं खाप से यह जानना चाहता हूं (ब्धवधान)

*Expunged as ordered by the Chair.

271 Catling Attention to a [RAJYA SABHA] matter of Urgent Public

श्री रामेश्वर सिंह : चेयर देखेगा रामेश्वर सिंह गलत करेगा तो ग्राप कह सकते हैं। ग्राप हम को हाउस से निकाल भी सकते हैं।

श्वो उपसमापतिः हम ऐसा करेंगे नहीं। आ रामेश्वर सिंहः मान लीजिए... ओ उपसमापतिः ग्राप ने कह दिया, ठोक है, कोई सदस्य किसी सदस्य को कुछ न कहे।

अो रामेक्वर सिंह द्याप इन से इतिहेये यह माफी मांगें।

श्री जें के जैंग : एक इम्पारटेंट विषय के ऊपर चर्चा हो रही है ग्रीर यह लोग इन्टरेस्टेड नहीं हैं गरीबों के जिए। हमारी सरकार ने उन की मदद करने के लिए योजना बनाई है ग्रीर ये लोग उस योजना को सेबोटेज करना चाहते हैं।

MR. DEPUTY CHAIRMAN: These ivords will be removed from the record.

SHM J. K. JAIN; I said, be should be asked to*

(Interruptions)

natter of Urgent Public 272, Importance

when we go to the bank, even unaer tn-3 I.R.D.P., the value, the cost, the prices of the things which are being given, under this programme, are higher than the market price. What "has the Minister to do? The question is, Whethet we should go into this or not? For that purpose, we thought that we have to educate the peo-I pte. We have to show that it reaches weaker sections. Even the opposition members can see who the beneficiaries are. The people of this country can see whether these people are properly identified. And who identifies them? Under the IRDP programme DRDAs are to identify. In priority sector banks should identify. You people can openly see. You can criticise afterwards if it is not reaching the proper people. It is open to the public and to the people to see all this. What is the Minister doing? There is an element of corruption. The Minister is moving from village to village, from district to district. Personally he is going, arranging functions, asking the beneficiaries to be bold enough and say if there is corruption, whether anything has been taken from them. I am telling them, don't be afraid of anybody, say boldly what has happened. (Interruptions).

श्वी रामेश्वर सिंहः इस प्रोग्राम में भ्रष्टाचार है।

SHRI JANARDHANA POOJARY: Whal is the result? For your information my brother, in Jodhpur, Rajasthan, one poor man got courage, he got up and said, one Patwari had take_n

SHRI JANARDHANA POOJARY': Sir, Rs. IOO for granting loan. I could not take any now. the allegation is that, j_n regard t_0 the action. It . was for the State Government to take ac-i benefits reaching the weake,- sec-lions, there tion because that Patwari was the emp-I loyee is an element of corruption. The allegation is of the State Government, i asked

that th_e guidelines of the Reserve Bank of India are being fluot-ed. An hon. Member from the Lok Dal,— I Ihink, his name is Mr. Hukumdeo Narayan Yadav—once mad-; this remaik that

•Expunged as ordered by the Chair

the Deputy Commi sioner and a_s per the law he took the .ction against him. The mai, thing is, we have to see how the people a_r to be identified. You are correct, it should reach the poorest among the poor, the persi ns who are not having anything to wear >r to eat or to live in. Such people are to be identified. (*Jnterrup** *tions*) 1 think th hon. Member can sit for some time.

MR. DEPUTY CHAIRMAN; You go on.

SHRI JANARDHANA POOJARY: Who have to be identified? *{Interruptions}* Please allow me. I wil] come to that. So far as IRDP pro ramrrves are concerned these people are o be identified by DRDAs of the Si it_e Governments.

SHRI NIRMAL CHATTERJEE; (West Bengal): The identification is done at the block level and rot at the DRDAs level which is the dist; ict level.

SHRI JANARDHANA POOJARY; If it is not correct, you can bring a private motion against mi.

SPR1 NIRMA . CHATTERJEE; You are making a mistake. 1 am trying to inform you.

SHRI JANARDHANA POOJARY; The hon. Member can hear me first. I have not interfered. 1 nev_{er} interfere. I have got my own responsibility. I am speaking with full responsibility that under Ihe IRDP programm. DRDAs are to identify and while identifying they have to identify the poorest among the poor.

mailer of Urgent Public 274 Importance

SHRI NIRMAL CHATTERJEE; He belongs to the Finance Ministry. Therefore, he uoe_s not know it. J* am a member of ihe : :ite level Committee, I know tha: it is th_e Panchayat Samities who identify.

SHRI JANARDHANA POOJARY: Ple;'.se hear me. I am coming to the point. They have to identify.

SHRI SURESH KALMADI; The Calling Attention is on the banks, not on the functioning of the Finance Ministiy. He v/ill speak for half a,n hour o_n other things and live minutes on this Callina Attei-tion. This j_s not correct.

SHR1 JANARDHANA POOJARY: T know that you als₀ belong to our district, I will giv_e all the details. Now, Sir, who are the people to be identified? These are the poorest among the poor people who are not in a position to have any income, who do not have any livelihood, they have to be They must give loans from the identified. bank and after giving they must be properly monitored; they must be properly guided. This amount should be given to them. After giving that amount, they must generate income. It is not the programme that at the time of identification they must be n a position to pay back that amount. That is not the purpose. After giving this money, it must generate income, they must generate employment and out of employment income generated, they must be in a po&t-tion to pay back. That is the purpose. You hear me please. For those people no surety is available; no security is there. This is the Reserve Bank's guidline that upto Rs. 5000, for those people no

275 Calling Attention to a [RAJYA SABHA] matter of Urgent Public 276 ment and Regulation) 276

surety or security is required. The security v/ill be the asset created out of the loan. Tha", is the only security i.e. the asset created.

These things must be followed up. Now what is happening? Now this is the guideline of the Reserve Bank. That is the circular issued. That guideline is clear. The words used are: "should not be asked for". The word used is not "not to insist on" but that the bank people "should not ask for". Why?

SHRI B. SATYANARAYAN REDDY: The question Ts they are violating the Reserve Bank rules.

SHRI NIRMAL CHATTERJEE: Did you issue any instructions to the bank people...

MR. DEPUTY CHAIRMAN: 1 will not allow this. You cannot get up every time like this.

SHRI JANARDHANA POOJARY; [did not interfere when you people were speaking. I will explain every thing now.

Now, Sir, we have to see whether this guideline is implemented or not, whether it reaches the people or not.* We should see that. And in -ffie pub!*?c meetings of mass loan functions the Minister is moving, the Government is moving to see whether it is being implemented or not-not only going to the towns but earlier we have gone to villages, at taluka level, at district level, to the hilly places. We have verified it. We explain the programme to the peopie. They are getting up and speaking to-the Minister what you are telling here today also. "Sir, they asked for surety or security upto Rs. 5000. You have been staling this; people have been' complaining outside that it is not being followed. Now you wanted implementation; the country wanted implementation of theprogramme. So we are moving. The Minister is asking whether it is being violated. And* peop'e are telling us: "there is violation". They get up and say so. Then I ask some of the people to come forward. "What bad happened?" "Sir, they asked for surety and security". "Did you have surety? "No". Then what have you done?" "I have begged somebody, touched his feet and brought him and the surety has been given". What has the Minister to do? What has the Government to do? It js for you to judge. If some hon. Members like Mr. Suresh Kalmadi do noT want it, I cannot help it. But what you want is implementation. And %vhat had happened? I ask "Which is the bank?" "This is the bank". I send for the manager and ask him: "Has it been done?" "Yes". "Have you seen the guidelines of the Reserve Bank?" "Yes,' 1 have seen". "What does it say?"" "We should not ask for surety or security." And ther* he s "I violated it." "Why have you violated it?" "Because he will not pay". I said: "Did you pay him earlier?" "No," Then I said; "For the first time you are paying to them " (Interruptions) I am not yielding.

SHRI NIRMAL CHATTERJEE: I just want to help you.

Urgent Public 278 Importance

Have you issued any guidelines? That is the question you should try to answer

SHRI JANARDHANA POOJARY: I am having the responsibility. I know how to defend myself.

Now my submission to the House is, thi; is being done in the mass loaning functions. Now who are the persons distributing? BIP peple were asked to thee dias. Even ML hs were also asked before comin t to Delhi. They were also CE Hed and through them also loar s were distributed. Janata MLAs came and through them also loar 3 were distributed.

SHRI NIR VEAL CHATTERJEE: Was that the procedure? '

SHRI JAN VRDHANA POO JARY: I will nswer that ... [Inter terruptlons)... Si metimes, even the poorest among the poor from the crowd, Hari j ar ladies, were call ed to the dais and they also distri buted the loan:. Through Muslim ladies from the crowd we distri buted. There it no crime if some body distributee them... {In Please hear me.. . terruptions) . (Interruptions).. Please hear me. For your inform, (tion, the Janata ir Government Karnataka want ed to celebrate their anniversary and in all the districts they dis tributed loans under this pro gramme. Further, for vour infor the Chief Minister mation, of Tamil Nadu, in the month of October, 1983- -he has written a of letter—invited our Finance Minis also to distribute loans ter the banks. Afterwards through also they were distributed.. (.In terruptions)..'. Ykit me ...(Interrup tions) .. .1 will iell you ... (Interrup tions)...! am not yielding. Distri bution is not 1 crime. Anybody can forward the application as a citizen. Now, forget, for a mo ment, that you are a Member of Parliament: forget, for a moment

that you are a representative of the people. Even as representatives of the people have got responsibility, others also have.

SHRI SUKOMAL SEN (West Bengal): You have to follow the procedure first.

{Interruptions)

SHRI JANARDHANA POOJARY: What has happened⁰ Here, anybody that we call can come and distribute. Even Telugu Desam people in Andhra Pradesh were called to the dais and they distributed. Then nobody raised cries *{Interruptions)* Now, about scrutiny, I am coming to that. Forget for a moment that you are a Member of Parliament or a Minister. An ordinary citizen in the society knows something about banking. Now, in his neighbourhood there are people who are of the poorer section, who are illiterate and they come and approach an ordinary citizen and say, 'We do not know about this; We want' bank assistance; can you help us?" Then if that man just forwards that application to the bank, is it a crime? Scrutiny and verification has to be done by the bank people. Anybody can forward the applications.- For your information, in Delhi, BJP people have been—we have got the letters-in that loaning function; BJP people also forwarded applications. It is not a crime. Anybody can forward them. But, only the verification, scrutiny, the decision and judgment are of the bank people. They have to verify. It is not at all a crime. Unfortunately what has happened is, you have permitted (Interruptions)

SHRI JAGDISH PRASAD MATHUR : Sir, it is more than half an hour and the hon. Minister is just lingering on and not a single specific point that we have raised is replied to. Will you please diको उपसमापति : आप बैठिये । आप रक्षा की बात करते हैं । सारे सदम को तंग करते हैं । आप बैठिये । ... (व्यवधान)

(Shri Jagdish Prashad Mathur) red; the hon. Minister to reply to our points?

SHRI JANARDHANA POOJARY: I.am replying; I am replying to all these. (Interruptions)

SHRI SURESH KALMADI: Are you ready for a CBI inquiry? Answer that.

SHRI JANARDHANA POOJARY : I am answering the points raised by hon. Shri Goswami. Before coming to Delhi we have distributed throughout Indiaand what we have done, I will tell you. Even Harijan members came there and through them also we distributed and nobody raised cries. Even Telugu Desam people came to the dais and in my presence they distributed, but nobody raised cries. Even Janata MLAs came and distributed but nobody raised cries because, already their names have gone on record. When it came to Delhi, just because Mr. Rajiv Gandhi came and distributed the loans, because of that ... (Interruptions) . .

SHRI SURESH KALMADI: In what capacity did he distributed?

SHRI JANARDHANA POOJARY: The fact that he happens to be the son of the Prime Minister is not a crime On that these people are politicising(Interruptions)...

SHRI SURESH KALMADI: Is it your party programme or is it a Government programme? He is a General Secretary of your party.

SHRI JANARDHANA POOJARY: It is a Government programme and, for your information. Sir, . . . (*Interruptions*).

MR. DEPUTY CHAIRMAN: Only the Minister will be recorded; nobody else.

] matter of Urgent 1'ilblic 280 Importance

SHRI JANARDHANA POOJARY: At some places, even the journalists came forward. I had called the journalists from the audience. Thev came and they also distributed the loans. Nobody raised the quesion. (*Inier-nuptions*) Because here It has been don; (*Interruptions*) ...

MR. DEPUTY CHAIRMAN: Do not. record anybody. I have not allowed. (*Interruptions*) Do not disturb. Let him reply. Let only the Minister speak. Only the Minister will go on record; nobody else.

SHRI JANARDHANA POOJARY: Another point that has been raised.

SHRI SURESH KALMADI:

SHRI JAGDISH PRASAD MA-THUR:*

SHRI JANARDHANA POOJARY: Some hon.. Members started reading the telegrams also. I will have to answer that.

SHRI MURLIDHAR CHAN-DRAKANT BHANDARE*

MR. DEPUTY CHAIRMAN: Please take your seats.

SHRI RAMESHWAR SINGH*

SHRI JANARDHANA POOJARY: I have to answer one by one.

SHRI VISHVAJIT PRITHVIJIT SHRI JAGDISH PRASAD MA-THUR*

SINGH*

*Not recorded.

श्वो उपः्•गपतिः देखिये माथुर साहव, ग्रगर ग्राप इनकी वात पूरी नहीं मुन सक्ते...(व्यवधान) SHRI RAMESHWAR SINGH*

MR. DEPUTY CHAIRMAN: Please do not record Mr. Rameshwar Singh. Only the Minister will go on rece

SHRI RAMESHWAR SINGH*

MR. DEPUTY CHAIRMAN: Mr. Rameshwar Singh, do not say all this. Please do not record Mr. Rameshwar Singh.

SHRI JANARDHANA POOJARY: Some amount has been spent for the Delhi They • asked why it 'aas mela. been spent. In exhibi And what was the tion. purpose exhibition? the That had of TIO-.1. was to educate to do with th • people. We the Le out from the showed bre them wanted ^re to ed We wanted /e. That is why money has been spent for tl ibition also.

SHRI SURESH KALMADI:*

AN HON. MEMBER:*

MR. DEPUTY CHAIRMAN: Nobody is on record. Do :ss I allow m. Only the Minister will go on record.

SHRI JANARDHANA POO-JARY: As for the assets created , for the exhibition, they are taken from i place.

SHRI RAMESHWAR SINGH*

MR. DEPUTY CHAIRMAN: Mr please take your seaf. When the Minis, not stand- Do, not record Mr. Rameshwar. Singh. I have not allowed him.

"SHRI JA ANA POO-JARY: Even the assets created for the exhibition and other mailer of Urgent Public 282 Importance

things are carried from place to Place. It goes to show. ...

SHRI SURESH KALMADI:

SHRI JANARDHANA POOJARY: When I went to Cochin, some of the assets created were.

SHRI SURESH KALMADI:* SHRI

RAMESHWAR SINGH*

MR. DEPUTY CHAIRMAN: Except the Minister, nobody is going on record. Yes, the Minister p.ease. Mr. Minister you reply to th; points. Do not make a political speech.

SHRI JANARDHANA POOJARY: A number of allegations have been made. And you know, Sir, if they go unrebutted what the impression of the Government will be. We have to clear the points.

MR.	DEPUTY	CHAIRM	IAN:
You reply	<i>io</i> ths p	Do	not
make a speech.			

. . SHRI JANARDHANA POOJARY: It is a big issue. It is a burning issue. Now the opportunity has come to me to explain. But they must have patience to hear. I did not interfere when these people were raising the points.

Should we reach the weaker sections or not? Should the pro be implemented grammes or not? What is the intention of the Op parties position today? When we are implementing them, they are raising hue and They cry. are politicising it and saying that it politically that motivated and 15 it is for e. These are the points we have to answer. *{Interruptions')*

SHRI RAMESHWAR SINGH*

*Not record

MR. DEPUTY CHAIRMAN: Please, Mr. Rameshwar Singh. Do not record Mr. Rameshwar Singh. I will see the records. Whatever he said will not go on record. Do not waste the time of the House.

थी रामेश्वर सिंह :*

श्रो उपसगापति : ग्राप बैठ जाइये।

श्रो रामेश्वर तिहः "

अयो उपस्त अपनि ः अपत् मुझे भी यह गाली देंगे। मैं अपने काली सुनने केलिए तैयार नहीं ह।

आ रामेश्वर सिंह :*

श्वो उपतशापति : क्रुपा कर के इस सदन की गरिमा का थोड़ा घ्यान रखिये। ग्राप यहां इस सदन में ग्राकर ऐसी बातें न कहिये जो ग्रशोशनीय हों। किसी के प्रति ग्रानादर की बात न करिए।

वो रामेखर सिंह *

क्षो उन्सलापतिः सुझे पता है झाप क्या करते हैं। आप बैठ जाइये। मेरा आपसे बही अन्रोघ है।

SHRI JANARDHANA POOJARY: Is it not a fact that the allegations has been made in the House that it was meant for getting votes? It has been clearly stated. I have to rebutt it- We have not. given to any of our party people.

•MR. DEPUTY CHAIRMAN: Do not go into all these things. They will criticise. That is all right.

SHRI JANARDHANA POOJARY: Whether Mr. Mathur's brother has voted for this party or that party, can he know? Nobody can say for whom he has voted. In 1977 we lost in northern India.

*Not recorded.

284

SHRI SURESH KALMADI:*

SHRI SHRIDHAR WASUDEO DHABE: In protest we are walking out.

[At this stage some hon. Members left the Chamber].

SHRI JANARDHANA POOJARY: I am meeting all the points. In 1977 we lost. And what happened? In northern India we did not get a single seat in many of the States. But in the year 1980 those people were voted out. Nobody can say that in this country somebody is his voter, that the poor man is his voter. Nobody can say that.

Now, our party is going to implement these programmes. We want to see that they reach the weaker sections. That is our intention. We want to see that the programmes are implemented effectively. Now my submission to the Chair is that we have been trying to implement our programmes faithfully and we have been doing it, and that is why these people are politicising it and we are not politicising it. Thank you very much, Sir.

SHRI DINESH GOSWAMI: Sir, I did not interrupt. My questions were of a different type. I pointed out some allegations which have come out in the papers. Will the Minister assure me that he will enquire into the allegations and let us know, even later on, the outcome of these allegations?

SHRI JANARDHANA POOJARY: There are allegations appeared in the Press ulso. We know them. We know that in the banking sector also, even in our House, when there is a big function, we cannot say that everything is all right. There may be some such persons. There are black sheep in the banking sec285 *Calling A tention to a*

tor. They wart to scuttle it out. And, Sir, you have heard Mr. Suresh Kalmadi reading out the telegram. Wh?t does it say? Even one section of people in the banking sector *do* not like it also. Some people want to scuttle it out. (*Interrupt ins*) We will look into. (*Interruptions*)

MR. DEPUTY CHAIRMAN: You look into this.

मदन ई। कार्रवाही दो बजकर पैतार्कस मिनट सक स्थनित की जाती है।

The House then adjourned for lunch at fifty-one minutes past one of the clock.

The House reassembled after lunch at fortyseven minutes past two of the (lock, Mr. Deputy Chairman in 1 le Chair.

THE BUDGET (PONDICHERRY) 1934-85

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MU-KHERJEE): Sir, with your permission, I beg to lay on the Table a statement (in English and Hindi) of the estimated receipts and expendflure of the Government of Pondicherry for the year 1984-85.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF PONDICHERRY FOR THE YEAR 1983-84

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MU-KHERJEE): Sir, I beg to lay on the Table | statement (in English and Hindi) showing the Supplementary Demands for Grants for Expenditure of the Government of po tdichery for the year 1983-84. 184 1 matter of Urgent Public 286 Importance

REFERENCE TO THE REPORTED AGITATION BY LAWYERS IN DELHI

MR. DEPUTY CHAIRMAN: Now we take up Special Mentions. Mr. Bhandare.

SHRI MURLIDHAR CHAN-DRAKANT BHANDARE (Maharashtra)-: Mr. Deputy Chairman, Sir, for the last about 12 days Delhi is witnessing an unusual spectacle.

SHRI KALYAN ROY (West Bengal): Distribution of loans, you mean?

SHRI MURLIDHAR CHAN DRAKANT BHANDARE: The lawyers who practise in Tis courts, Hazari Shahdara courts and Patiala courts are either on boy strike or some of them are cotting the courts. Now this has situation arisen out of a where there is a decision of the Govern ment to split Delhi into five districts different zones or and there. Now set up courts some lawyers find that this is a favour able decision; other lawyers find that this is not a favourable de cision. But what I want to em phasise is that in a n f this nature, it is not what the lawyers feel what the judges feel or which is of permanent import ance; it is the interest of the liti gants which is of permanent im portance. And there is no gain saying the fact that if we divide the courts and make them easily accessible to the people coming distances, from long much of time will be saved and it their will beverv convenient them. It be remembered must tliat courts and laws exist for litigants who are the real con sumers of justice. Ι am really pained to find that there is a ri valry between lawyers, between supporting those this move and opposing this move. I those only hope that the courts, who have also tried to take a stand one way